

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

SINGLE MEMBER

Excise Appeal No. 51210 of 2019

(Arising out of Order-in-Original No. JAI-EXCUS-000-COM-20-18-19 dated 22.2.2019 passed by the Commissioner, Central Goods & Service Tax & Central Excise, Jaipur)

M/s Mangla Ispat (Jaipur) Limited

Appellant

B-234, Road No. 9, V.K.I. Area,
Jaipur, Rajasthan-302013.

Versus

**Commissioner, Central Goods & Service Tax,
& Central Excise, Jaipur.**

Respondent

NCR Building, Statue Circle,
Jaipur, Rajasthan-302005.

And

Excise Appeal No. 51211 of 2019

(Arising out of Order-in-Original No. JAI-EXCUS-000-COM-20-18-19 dated 22.2.2019 passed by the Commissioner, Central Goods & Service Tax & Central Excise, Jaipur)

Shri Sita Ram Agarwal, Director

Appellant

M/s Mangla Ispat (Jaipur) Limited

B-234, Road No. 9, V.K.I. Area,
Jaipur, Rajasthan-302013.

Versus

**Commissioner, Central Goods & Service Tax,
& Central Excise, Jaipur.**

Respondent

NCR Building, Statue Circle,
Jaipur, Rajasthan-302005.

Appearance

None

- for the appellant

Shri P. Juneja, DR

- for the respondent

CORAM:HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 31.01.2020

Final Order Nos. 50194-50195/2020

Archana Wadhwa :

The appellant has filed for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and has placed on record declaration-I.

2. No objection by the learned Authorized Representative for the respondent/Department.

3. In view of the above, the appeals are dismissed as withdrawn with liberty to get the same restored in case of no acceptance of appellant's declarations.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

RM